has not made roof-top rain water harvesting mandatory for buildings. However, the Ministry of Urban Development and Poverty Alleviation has, *vide* their notification dated 28.7.2001, amended the building bye-laws, 1983 and has made water harvesting through storing of water run off including rain water in all new buildings on plots of 100 square meters and above mandatory, in Delhi.

The Central Ground Water Authority constituted under Environment (Protection) Act, 1986, has issued directions to various establishments, including industrial establishments located in the 'Notified' areas of South and South West Districts of NCT of Delhi, Municipal Corporation of Faridabad and Ballabhgarh, Haryana, Municipal Corporation of Ghaziabad, Uttar Pradesh and Gurgaon town and adjoining industrial areas of Gurgaon district, Haryana to adopt roof-top rain water harvesting system in their premises.

The Central Ground Water Authority invites Non-Government Organisations in its awareness and training programmes organised to promote rain water harvesting.

FDI proposals for Tamil Nadu

*515. SHRI B.S. GNANADESIKAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the number of FDI proposals approved for the State of Tamil Nadu; and
- (b) the details of each proposal?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN): (a) and (b) The Government have approved 1,543 Foreign Direct Investment (FDI) proposals amounting to Rs. 23152 crore during the period from 1.8.1991 to 28.2.2002 for the State of Tamil Nadu. The details of the approvals are incorporated and posted on the SIA Website (http://www.indmin.nic.in) and also in the monthly SIA Newsletter brought out by Department of Industrial Policy and Promotion, which is widely circulated to various establishments, including the Parliament Library.